

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-2095/ND/2019  
IA/5479/2023

**IN THE MATTER OF:**  
**M/s. Paisalo Digital Ltd.**

**...PETITIONER**

**Vs**

**M/s. Chahal Parivahan Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 04.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Financial Creditor** :  
**For the Liquidator**

:Mr. Abhishek Anand Adv, Mr.  
Akshit Awasthi, Advs.

**ORDER**

**IA/5479/2023**

Ld. Counsel on behalf of Applicant/Liquidator is present. None appears on behalf of Respondents, despite service. It is noted that on the last date of hearing i.e. 05.04.2024 nobody had appeared on behalf of Respondents. It is mentioned in the order dated 28.02.2024, last opportunity was given to the Respondents to file their reply. Even on that day no one had appeared on behalf of Respondents. In view of this, Respondents are set as ex parte. List the matter on **29.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**